

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 131 of 1999

Monday, this the 11th day of June, 2001

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. G. Sreekumar,
S/o P.N. Gopinathan,
Reghusadan, Kelamangalam PO,
Thakazhy, Alappuzha.Applicant

[By Advocate Mr. M.R. Rajendran Nair]

Versus

1. Union of India, represented by
Secretary to Government, Ministry of
Information and Broadcasting, New Delhi.

2. The Director General,
Doordarsan Kendra, New Delhi.

3. The Director,
Doordarsan Kendra,
Kudappanakkunnu, Trivandrum.Respondents

[By Advocate Mr. Govindh K. Bharathan, SCGSC (rep.)]

The application having been heard on 11-6-2001, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to declare that he is entitled to
be regularised and appointed as Floor Assistant with effect
from 16-10-1995, the date on which his junior B. Sreekumar was
regularised and to direct the respondents accordingly.

2. When the OA was taken up, the learned counsel appearing
for the applicant submitted that in the changed circumstances
it is suffice to permit the applicant to submit a
representation to the 3rd respondent for redressal of his
grievance and to direct the 3rd respondent to consider the same

and pass appropriate orders within a time frame. The learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.

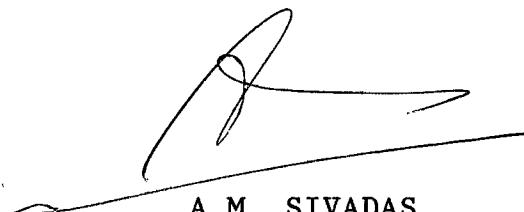
3. Accordingly, the applicant is permitted to submit a representation to the 3rd respondent within three weeks from today. If such a representation is received, the 3rd respondent shall consider the same and pass appropriate orders within two months from the date of receipt of the representation.

4. The Original Application is disposed of as above. No costs.

Monday, this the 11th day of June, 2001



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.M. SIVADAS
JUDICIAL MEMBER

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